Item No. 2 Suppl. List-1

IN THE HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(THROUGH VIRTUAL MODE)

EMG-CM No.89-A/2020 EMG-WP(C) No.71-A/2020 EMG-CM No.90-A/202

Dr. Riyaz Ahmad Dagloo

...Petitioner(s)

Through: Mr. Javaid Hameed, Advocate.

(Through Video Conference from his residence)

Vs.

Union Territory of J&K & Ors.

...Respondent(s)

Through:

CORAM:

Hon'ble Mr. Justice Sanjay Dhar, Judge (On Video Conference from residence at Jammu)

(ORDER) 02.06.2020

Learned counsel for the petitioner submits that vide the Gazette of India Notification dated 28th of May, 2020, a permanent Bench of the Central Administrative Tribunal (*for short, the CAT*) stands established in the Union Territory of Jammu and Kashmir and, accordingly, seeks permission of the Court to withdraw the writ petition with liberty to approach the CAT.

In view of above, writ petition is dismissed as withdrawn along with connected CM(s) with liberty as prayed for.

(Sanjay Dhar) Judge

Srinagar 02.06.2020 "Bhat Altaf, PS"